

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

CORAM:
Present- Sh. S.K MOHAPATRA
Hon'ble Member(T)

C.P.No. (CAA)-274 (ND)2017
SMT.INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017**

NAME OF THE COMPANY: M/s Raghunath Equipments Private Limited /
Transferor Company With Mectech Systems Private Limited/Transferee
Company

SECTION OF THE COMPANIES ACT: 230-232

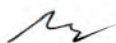
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: None

ORDER

PER INA MALHOTRA (MEMBER JUDICIAL)

1. This petition by way of second Motion is admitted and fixed for hearing and final disposal on 14th November, 2017.
2. Learned Counsel for the Petitioner Company submits that in terms of Order dated 11th September 2017 passed by this Tribunal in Company Application No. CAA-89 (ND) 2017, the meeting of the all Equity





Shareholders, Secured and Unsecured Creditors of the applicant companies for approving the proposed Scheme of Amalgamation between the Raghunath Equipments Private Limited/ Transferor Company with Mectech Systems Private Limited/Transferee Company had been dispensed with in view of the consents of the Secured, Unsecured Creditors and the shareholders of applicant companies being placed on record.

3. It is therefore now directed that the notice of the hearing fixed for 14th November, 2017 shall be advertised in the newspapers namely, English and Hindi edition of The Business Standard and Jansatta the Hindi edition of Delhi having enculation in not less than 10 days before the aforesaid date fixed for hearing.
4. In addition to the above public notice, both the applicant companies shall individually serve the notice of the Petition on the following Authorities namely, (a) Central Government through Regional Director (Northern region), Ministry of Corporate Affairs (b) Registrar of Companies, NCT of Delhi & Haryana, Ministry of Corporate Affairs (c) the Income Tax Department, (d) Official Liquidator and to such other Sectoral Regulatory Authorities who may govern the working of the respective Companies involved in the Scheme at least 30 days before the date fixed for hearing of the above Petition.
5. Both the applicants, shall at least 7 days before the date of hearing of the petition file an affidavit of service in relation to paper publication effected as well as service of notices on the Authorities specified above including the Sectoral Regulator.
6. Objections, if any, to the Scheme contemplated by the authorities to whom notices have been given on or before the date of hearing fixed



herein may be filed, failing which it will be considered that there is no objection to the approval of the Scheme on the part of the authorities by this Tribunal and subject to other condition being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed there under.

- Sd -

(S.K Mohapatra)
Member Technical

- Sd -

(Ina Malhotra)
Member Judicial